

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 315 OF 2017 &**  
**IA NO. 783 OF 2017**

**Dated: 4<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s KVK Energy Ventures Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Kr. Shrivastava  
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
Mr. Nikhil Nayyar for R-1  
  
Mr. M. G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Pulkit Agarwal for R-2  
  
Mr. R. Mishra for R-3  
  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-13

**ORDER**

Ms. Garima Srivastava, Learned Counsel appearing for Respondent No. 13 prays for two more weeks' time to file her reply. Ms. Molshree Bhatnagar, Learned Counsel appearing for Appellant submits that she will file rejoinder within two weeks, thereafter.

Submissions made by the learned counsel for the parties, as stated above, are placed on record.

The learned counsel for Respondent No. 13 is permitted to file reply with necessary IA within two weeks, i.e. on or before 18-5-2018, after

serving copy on the other side. Thereafter, two weeks' time is granted, as requested by the learned counsel for the appellant to file rejoinder on or before 1-6-2018, after serving copy on the other side.

List the matter on **20-7-2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**